

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 532 of 1996

Friday, this the 21st day of June, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Jayakumar, S/o Narayan Kartha,
Scientist,
Central Electrochemical Research Institute,
Council of Scientific & Industrial Research,
Cochin Complex, South Kalamassery- 683 109.

.. Applicant

(By Advocate Mrs Sumathi Dandapani)

Vs

1. The Director,
Central Electrochemical Research Institute,
Karaikudi - 683 006, Tamil Nadu.
2. The Director General,
Council of Scientific & Industrial Research,
Rafi Marg, New Delhi.

.. Respondents

(By Advocate Mr S. Radhakrishnan, Addl. CGSC).

The application having been heard on 21st June 1996,
the Tribunal on the same day delivered the following:

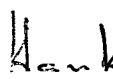
ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Since the filing of the application, respondents
have withdrawn A-6, A-8 and A-10 orders. It is so
stated in their reply statement dated 17.6.96. Original
Application is therefore infructuous, and no orders are
necessary.

Dated the 21st June, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexures

Annexure A6: True copy of order No.5(9)/91-E.II dated 21.2.94 of the Deputy Secretary, office of the Joint Secretary (Administration), 2nd respondent issued to the 1st respondent.

Annexure A8: True copy of office Memorandum No.PF/ECR/40135 dated 29.3.1996 issued from the office of the 1st respondent to the applicant.

Annexure A10: True copy of office Memorandum No.PF/ECR/40135 dated 22.4.96 issued from the office of the 1st respondent to the applicant.